

(1) (2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 454/2002
M.A. NO. 422/2002

This the 19th day of February, 2002.

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

1. Radhey Shyam

2. H.R.Meena

(Both are working as Office
Suptd.-I (Medical Branch) in
Northern Railway, Baroda House,
New Delhi (Applicant No.1) and
in Delhi Division, New Delhi
(Applicant No.2).

... Applicant

(By Shri Yogesh Sharma, Advocate)

-versus-

1. Union of India through
General Manager, Northern Railway,
Baroda House, New Delhi.

2. General Manager (P),
Northern Railway, Baroda House,
New Delhi.

3. S.P.Singh

4. P.N.Dua

5. J.K.Singhal

6. Ms. Reeta Kumari

7. S.S.R.Shastry

8. C.P.Grover

9. S.P.Purara

10. Gopal Chand

11. G.C.Gupta

12. Suresh Kumar

(Respondents 3-12 are working as
Office Supdt.-I (Medical Branch)
C/O Chief Medical Director, Baroda
House, Northern Railway,
New Delhi.

... Respondents

O R D E R (ORAL)

Hon'ble Shri S.R.Adige, VC(A) :

MA No.422/2002 for joining in a single application
is allowed.

Applicants impugn seniority list dated 29.1.2002 and seek a direction to respondents to revise the seniority of applicants, in the light of the Constitutional Amendment and DOPT OM dated 29.1.2002 with all consequential benefits.

2. We have heard applicants' counsel who states that applicants have so far not submitted any representation to respondents.

3. We hold that the interest of justice will be served if we direct respondents to treat the present OA as a representation, and dispose of the same by detailed, speaking and reasoned order in accordance with rules and instructions, under intimation to applicants, as expeditiously as possible, and preferably within a period of two months from the date of receipt of a copy of this order. *we direct accordingly*

4. Meanwhile, if pursuant to the impugned seniority list dated 29.1.2002, respondents are in the process of making any promotions, the same shall be subject to the orders that they shall pass pursuant to the directions given in the present OA.

5. If any grievance still survives, it will be open to applicants to agitate the same in appropriate original proceedings, if so advised.

6. The OA stands disposed of.


(Kuldip Singh)
Member (J)


(S. R. Adige)
Vice-Chairman (A)

/as/